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BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH CP(IB)-259/CHD/HRY/2019

IN THE MATTER OF:

ADI AUTOMOTIVES PRIVATE LIMITED

58 KM MILESTONE, DELHI JAIPUR HIGHWAY, BINOLA INDUSTRIAL ZONE, GURGAON, HARYANA-122413

..... CORPORATE DEBTOR

AND IN THE MATTER OF:

SANJAY KUMAR DEWANI

..... INTERIM RESOLUTION PROFESSIONAL

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(SANJAK KUMAR DEWANI)

INTERIM RESOLUTION PROFESSIONAL

IN THE MATTER OF ADI AUTOMOTIVES PRIVATE LIMITED REGN. NO. IBBI/IPA-001/IP-P00423/2017-18/10746

REGISTERED ADDRESS: - 133, BHAGIRATHI APPTS., PLOT NO. 13/1,

SECTOR - 9, ROHINI, NEW DELHI - 110085

E-Mail:sanjaydewani@gmail.com, cirp.aapl@gmail.com

PLACE: NEW DELHI DATED: 24.11.2020

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH CP(IB)-259/CHD/HRY/2019

IN THE MATTER OF:

ADI AUTOMOTIVES PRIVATE LIMITED
58 KM MILESTONE, DELHI JAIPUR HIGHWAY,
BINOLA INDUSTRIAL ZONE, GURGAON,
HARYANA-122413

..... CORPORATE DEBTOR

AND IN THE MATTER OF:

SANJAY KUMAR DEWANI

..... INTERIM RESOLUTION PROFESSIONAL

INTIMATION UNDER REGULATION 13 (2) (d) READ WITH 14(2) OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016

- 1. That the application was filed by one of the Operational Creditor of Adi Automotives Private Limited ("AAPL" / "Corporate Debtor"), for initiating Corporate Insolvency Resolution Process ("CIRP") of the Corporate Debtor, under Section 9 of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 before the Hon'ble National Company Law Tribunal ("NCLT"), Chandigarh Bench, Chandigarh. The matter was admitted by the Hon'ble NCLT vide order dated 08.01.2020 and vide the said order, the undersigned was appointed as Interim Resolution Professional (IRP).
- 2. In terms of Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 the Public Announcement was made on 11.01.2020 in Business Standard (English & Hindi edition) covering Gurgaon region, inviting all the creditors of AAPL to submit

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their claims to the undersigned. The Creditors (Financial Creditor and Operational Creditor) filed their claims to the undersigned.

- 3. In compliance with the provisions of the Insolvency and Bankruptcy Code, 2016 (IBC) read with Regulation 13 (1) and 13(2) (d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the undersigned is required to maintain a list of creditors containing their names along with the amount claimed by them, the amount of their claims admitted and the security interest, if any, in respect of such claims and file the said list before the Hon'ble NCLT. Accordingly, the undersigned had filed the lists of creditors with this Hon'ble NCLT, Chandigarh Bench, prepared in accordance with Regulation 13(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, through email on 31.01.2020 and in physical form on 03.02.2020.
- 4. Subsequently, the undersigned received claims from some more creditors of the Corporate Debtor post filing of list of creditors on 31.01.2020. The undersigned revised the list of creditors and filed a updated list of creditors with the Hon'ble Tribunal through online filing on 09.10.2020 and in physical form on 12.10.2020
- 5. Post filing of second list of Creditors on 09.10.2020, the undersigned received claims from some more creditors of the Corporate Debtor and further clarifications/information in respect of earlier claims filed, which have been verified from the records, the undersigned has again revised /updated the list of creditors, both Financial, Operational & Other Creditors, which is being filed along with this report.
- 6. In accordance with the Regulation 13 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, read with Regulation 13(2) (d) of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the Interim Resolution Professional (IRP) is updating the list of Creditors in the CIRP matter of Adi Automotives Pvt. Ltd. (AAPL).

- 7. Regulation 13 (2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, states that the said list of creditors maintained by the IRP/RP shall be filed with the Hon'ble Adjudicating Authority.
- 8. The provisions of Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, state that the IRP / RP shall revise the amounts of claims admitted when he comes across additional information warranting such revision.
- 9. In compliance with the Regulation 13(2)(d) read with Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, please find enclosed in quadruplicate:
 - a) A Updated List of Financial Creditors of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted and details of the security interest, if any, created in their favor is enclosed as **Annexure A**.
 - b) A Updated List of Operational Creditors (Except Workmen and Employees) of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted is enclosed as **Annexure B**.
 - c) A Updated List of Operational Creditor (Claims filed by Employees) of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted is enclosed as **Annexure C**.

4

d) A Updated List of Other Creditors of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted is enclosed as **Annexure C**.

(SANJAY KUMAR DEWANI)
INTERIM RESOLUTION PROFESSIONAL
IN THE MATTER OF ADI AUTOMOTIVES PRIVATE LIMITED
REGN. NO. IBBI/IPA-001/IP-P00423/2017-18/10746
REGISTERED ADDRESS: - 133, BHAGIRATHI APPTS., PLOT NO. 13/1,

SECTOR – 9, ROHINI, NEW DELHI - 110085 <u>E-Mail:</u>sanjaydewani@gmail.com, cirp.aapl@gmail.com

PLACE: NEW DELHI DATED: 24.11.2020





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Article 4 Affidavit

AFFIDAVIT - ARTICLE IV

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SANJAY KUMAR DEWANI

HONBLE NCLT CHANDIGARH BENCH

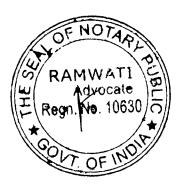
SANJAY KUMAR DEWANI

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BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH CP(IB)-259/CHD/HRY/2019

IN THE MATTER OF:

ADI AUTOMOTIVES PRIVATE LIMITED
58 KM MILESTONE, DELHI JAIPUR HIGHWAY,
BINOLA INDUSTRIAL ZONE, GURGAON,
HARYANA-122413

..... CORPORATE DEBTOR

AND IN THE MATTER OF:

SANJAY KUMAR DEWANI

..... INTERIM RESOLUTION PROFESSIONAL

AFFIDAVIT

- I, Sanjay Kumar Dewani, S/o Keshav Lal Dewani aged 39 years, residing at 133, Bhagirathi Appts., Plot No. 13/1, Sector 9, Rohini, New Delhi 110085, do hereby solemnly affirm, state and declare as follows:
 - 1. That I am acting as Interim Resolution Professional (IRP) in the Corporate Insolvency Resolution Process (CIRP) of Adi Automotives Private Limited (AAPL) pursuant to the order passed by the Hon'ble National Company Law Tribunal ("NCLT"), Chandigarh Bench, Chandigarh dated 08.01.2020.
 - 2. That I am filing the requisite list of creditors along with the relevant details as is required under Regulation 13(2)(d) read with Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
 - 3. That the facts stated above are based on the information / documents provided by the creditors and that the same are true to best of my knowledge.

DEPONENT

VERIFICATION

I, the above named Deponent, do hereby state that the paragraphs 1 to 3 of instant affidavit are true and correct to my own knowledge. No part of it is false and nothing material is concealed therefrom.

2 5 NOV 2020

Verified at New Delhi on this ___

o. 10630

ATTESTED

DEPONENT

Profusited 150

Notary Public, Delhi 2 5 NEV 7020



ADI AUTOMOTIVES PRIVATE LIMITED (UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS) LIST OF FINANCIAL CREDITORS

As on Insolvency Commencement Date -08.01.2020 (Up to 24.11.2020)

(Amount in Rs. Lakh)

S. No.	Name of Creditor	Address	Amount Claimed	Amount Admitted	Security Interest
1.	K.G. Embroidery Mills Ltd.	3463, Gali Misher, Sadar Bazar, Delhi- 110006	34.14	34.14	NIL
2.	Sameer Kapoor	A-2/14, DLF Phase I, Gurgaon, Haryana	31.62	31.62	NIL
	TO	TAL	65.76	65.76	

Hero Fincorp Ltd. (HFL) vide e-mail dated 06.10.2020 informed the undersigned that they have decided to withdraw the claim submitted by it in the matter of the Corporate Debtor i.e. Adi Automotives Pvt. Ltd. (AAPL). Earlier, Hero Fincorp Ltd. was the sole member of CoC based on their claim filed in the CIRP matter of AAPL. In view of decision and communication of HFL to Interim resolution Professional (IRP), their claim has been removed from the list of Creditors and hence they are not a member of CoC of AAPL henceforth.





<u>LIST OF OPERATIONAL CREDITORS (EXCEPT WORKMEN AND EMPLOYEES)</u> As on Insolvency Commencement Date – 08.01.2020 (Up to 24.11.2020)

(Amount in Rs. Lakh)

S.	Name of Creditor	Address	Amount	Amount	Security			
No.			Claimed	Admitted	Interest			
1.	Saket Fabs P. Ltd.	Plot No. 37P, Sector-6, Faridabad - 121006	278.37	278.37	Nil			
2.	S.K.Uniprint Pvt Ltd	F-26, Green Park Main, New Delhi-110016	5.28	4.85	Nil			
3.	A & S Global Freight Solutions P. Ltd.	DCT-228, 2nd Floor, DLF City Court, Sikanderpur, Gurugram, Harayana - 122003	Nil					
4.	RNV Graphic Private Limited	H. No 192, Near Bses Office, Fatherpur Beri Village, Chattarpur Delhi - 110074	Nil					
5.	Haveli Ram Bansi Lal	SCO-8, Ist-2nd Floor, Sector- 15 Part-II, Gurgaon (Haryana)	hi-110016 T-228, 2nd Floor, DLF Court, Sikanderpur, rugram, Harayana - 2003 No 192, Near Bses Office, herpur Beri Village, attarpur Delhi - 110074 O-8, Ist-2nd Floor, Sector- t-II, Gurgaon (Haryana) 58 Km Stone, Delhi - bur Highway, Binola ustrial Area rgaon 33,Gali Lallu Misher, Sadar 2ar, Delhi-110006 1, 2nd Floor, Greater lash Part -1, New Delhi 1048. 3, BMK, Giri Nagar, kaji, New Delhi 3, Road, 177.02 165.99					
6.	Alfacotec Industries	57-58 Km Stone, Delhi - Jaipur Highway, Binola Industrial Area Gurgaon	Nil					
7.	KG Embroidery Mills Ltd.	3463,Gali Lallu Misher, Sadar Bazar, Delhi-110006	34.13	Nil				
8.	Paramount Powder Private Limited	B-81, 2nd Floor, Greater Kailash Part -1, New Delhi 110048.	13.01	10.11	Nil			
9.	Delhi Bombay Freight Carrier,through its sole proprietor, Mr. Kanwerdeep Singh	328, BMK, Giri Nagar, Kalkaji, New Delhi	3.51	Nil				
10.	Komal Metal Works (Regd.)	B-XXI-6707, Daba Road, Simlapuri Ludhiana	177.02	165.99	Nil			
11.	Godawari Industries	Plot No. 18 Sec-8B, IIE SIIDUCL, Haridwar Uttrakhand	16.10	16.10	Nil			
12.	Lakshmi Industrial Corporation	B 479 - 480, Nehru Ground, NIT, Faridabad.	58.96	Nil				
13.	Suresh Fuel Centre	Suresh Fuel Centre, VPO Pahari, Pataudi Rewari Road, Gurgaon	4.07	4.07	Nil			
14.	OM Logistics Limited	130, Transport Centre, Ringh Road, Punjabi Bagh, New Delhi - 110035	1.78	1.75	Nil			

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5.	Private Limited	B Haryana-17, 1st Floor, Nehru Ground, NIT, Faridabad-121001	68.05	63.65	Nil	
6.		G-33, Binola Industrial Area, Gurgaon -122413	18.57	18.57	Nil	
7.	Sonu Traders	Sonu Traders Shop, No 5, Near Shiv Mandir, Madan Market, Samtel Chowk, Nagliya, Bhiwadi, Alwar 301019 (Rajasthan)	1.72	1.72	Nil	
18.	Gonsai Logistics Pvt. Ltd.	Plot No. 471, 2nd Floor, Road No. 4, Street No. 12, Mahipalpur, New Delhi- 110037 Corres Add-: 15, CSP flats, East of Kailash, New Delhi - 110065	19.86	15.16	Nil Nil	
19.	Aryan Enterprises	C-5, Ram Vihar, Gurgaon- 122001	C-5, Ram Vihar, Gurgaon- 0.32 0.32			
20.	Konarak Sales Corporation	1445/1, Khera Dewat Road, Bhim Nagar Chowk, New Railway Road, Gurgaon- 122001	nim Nagar Chowk, New ailway Road, Gurgaon-			
21.	Gee Max Safety System	Office No. 217, Plot No. 11, Vardhman Plaza, KP-Block Community Centre, Pitampura, Delhi -110034	3.33	3.33	Nil	
22.	M/s Nand Fasteners	4903/1 st Floor, Somani market, Haus Qazi, Delhi- 11006	40.30	36.58	Nil	
23.	Raj Auto Industries	Chopanki, Bhiwadi, Rajasthan	8.22	8.22	Nil	
24.	Indian Engineering	Vill Kodinja, Post Madhana Kalan Dist Mahendargarh- 123001 (Haryana)	0.75	0.75	Nil	
25.	Regent Air Products Pvt. Ltd.	61 10111	3.43	3.39	Nil	
26.	Choudhary Engineering Works	Plot No. 486, Nangla Industrial Area, Nangla Gazipur Road, Gazipur, NIT, Fairdabad-121001 (Haryana)	24.70	15.56**	Nil	

^{**} The amount of claim admitted provisionally to the extent of the amount outstanding in the books of the Corporate Debtor & subject to revision post receipt of clarifications/further documents/further information from respective creditors and consequent reconciliation.

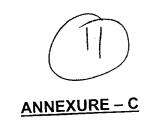
Some Creditors have filed claim but not in proper prescribed format as per the provisions of Insolvency & Bankruptcy Code, 2016. The Creditors have filed claim on letter head / letter form / wrong form. They have been advised by IRP to file their claim in prescribed form / format as per the provisions of the Insolvency & Bankruptcy Code, 2016. The details of creditors who have filed claim with the IRP & not considered by IRP due to reasons mentioned above are as under-:



S. No.	Name of Creditor	Address	Amount Claimed	Amount Admitted	Security Interest
1.	Uttarakhand Rajya Karamchari	4, Subhash Road, Dehradun, Uttrakhand	8.36	*	Nil
2.	Kalyan Nigam GST Govt Dues	Sector 32, Gurgaon, Haryana	431.45	*	Nil
3	Excise & Taxation Department [Assessing Authority Gurugram (w) through Excise & Taxation Commissioner	Panchkula ii. o/o Dy. Excise & taxation Commissioner (ST), C-1, Infocity, Sector-34, Gurugram West	2139.37	*	Nil

After the receipt of the claim in the prescribed form / format, shall be considered by the IRP / RP

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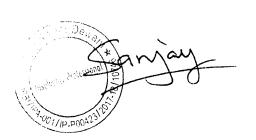


LIST OF OPERATIONAL CREDITORS (EMPLOYEES) As on Insolvency Commencement Date – 08.01.2020 (Up to 24.11.2020)

(Amount in Rs. Lakh)

S. No.	Name of Creditor	Address	Amount Claimed	Amount Admitted	Security Interest
1.	Sher Singh Tanwar	Shyampura, Mohindergarh, Haryana-	4.46	*	Nil
2.	Ajay Pal	House no. 40, Gali 03, VPO, Narsing pur,	7.44	*	Nil
3.	Narpal	Gurgaon. Dahina, Rewari, Haryana- 123411	1.34	*	Nil
4.	Tarun Kumar	House no. 80/11A, Subhash Nagar, Gurgaon, Haryana-12201	2.89	*	Nil

^{*} Claims not yet admitted as the same are still under verifications / clarification on account of non-receipt of relevant information and supporting documents from the Operational Creditors.





ANNEXURE - D

LIST OF OTHER CREDITORS As on Insolvency Commencement Date – 08.01.2020 (Up to 24.11.2020)

(Amount in Rs. Lakh)

S. No.	Name of Creditor		Addr	ess	Amount Claimed	Amount Admitted	Security Interest	
		V1						
1.	Hydrotech Enterprises	1	241 on Mall	Vardhman	19.45	19.45	NIL	
	Private Limted	1	No.43,	Pitampura,				

